

ANNEXURE - M

**GOVERNMENT OF KARNATAKA**

No.LAW-LCE/20/2022

Karnataka Government Secretariat,  
Vidhana Soudha,  
Bengaluru, dated:01.08.2022

**NOTIFICATION**

The Government of Karnataka in consultation with Hon'ble High Court of Karnataka hereby designate the V Addl. District and Sessions Judge, Tumakuru, (to sit at Tiptur), as the Special Court for trial of Arbitration Cases and to try the cases filed under Commercial Court Act, coming under the jurisdiction of Tiptur, in addition to the existing Presiding Officers as per the said act.

By Order and in the name of the  
Governor of Karnataka

*(Shanthala M)*  
(SHANTHALA M)

Under Secretary to Government (Adm-1) I/c  
Law Department

*11/8/2022*

**To:**

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**Copy to:**

1. The Principal Accountant General (A. & E.) / (Audit-1) / (Audit-2), Karnataka, Bengaluru-1
2. The Addl.Chief Secretary to Government, Home Department, Vidhana Soudha Bengaluru-1.
3. The Registrar General, High Court of Karnataka, Bengaluru-1
4. The Prl. District and Sessions Judge, Tumakuru, Tumakuru District.
5. The Director, Directorate of Prosecutions and Government Litigations, 6<sup>th</sup> Floor, Cauveri Bhavana, Bengaluru.
6. The P.S. To Hon'ble Minister for Law and Parliamentary Affires and Minor Irrigation, Vidhana Soudha Bengaluru-1
7. The Joint Secretary to Government, Law Department (Admin-1), Vidhana Soudha, Bengaluru-1.
8. The Personal Secretary to Principal Secretary to Government, Law Department, Vidhana Soudha, Bengaluru-1
9. The Under Secretary to Government, Finance Department (Expenditure-2&10) Vidhana Soudha, Bengaluru-1.
10. Section Guard File / Extra Copies.